

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
VYAS MERCANTILE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vyas Mercantile Private Limited
2.	Date of incorporation of corporate debtor	18/07/2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2016PTC283760
5.	Address of the registered office and principal office (if any) of corporate debtor	402, Corporate Annex, Next to Udyog Bhavan Sonawala Lane, Goregaon East Mumbai - 400063.
6.	Insolvency commencement date in respect of corporate debtor	Certified True Copy received on 05.04.2021 by Hon'ble NCLT (Order dated 16.03.2021)
7.	Estimated date of closure of insolvency resolution process	02.10.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ankur Kumar IBBI Registration No: IBBI/IPA-002/IP-N00113/2017-18/10283
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office No.18, 10 th Floor, Pinnacle Corporate Park, Bandra Kurla Complex, Bandra (e), Mumbai- 400051. Email: Ankur.srivastava@ezylaws.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No.18, 10 th Floor, Pinnacle Corporate Park, Bandra Kurla Complex, Bandra (e), Mumbai- 400051. Email: vvas-cirp@ezylaws.com
11.	Last date for submission of claims	19.04.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vyas Mercantile Private Limited on receipt of Certified True Copy on 05.04.2021 (Order passed on 16.03.2021).

The creditors of Vyas Mercantile Private Limited, are hereby called upon to submit their claims with proof on or before 19.04.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.




Name and Signature of Interim Resolution Professional
Date and Place

: Ankur Kumar
: 07.04.2021, Mumbai